

Cong crushed Constitution in 1975: Khattar

TRIBUNE NEWS SERVICE

KARNAL, JULY 12

Union Minister for Housing and Urban Affairs and Power Manohar Lal Khattar welcomed the Central Government's decision to observe June 25 as 'Samvidhan Hatya Diwas', condemning former Prime Minister Indira Gandhi for imposing the Emergency on this day in 1975.

"The Constitution, which the Congress talks about, was murdered by the Congress itself in 1975 by imposing the Emergency. It was not written in the Constitution to run a government for six years. It was not written in the Constitution to enforce sterilisation, to take away the freedom of the press, send opposition leaders to jail, or cut people's hair," said Khattar, while speaking to media-persons during his 'Jan Samvad' programme in Indri on Friday evening. He accused the Congress, under Indira Gandhi's leadership, for crushing the Constitution, leading to the decision to observe 'Samvidhan Hatya Diwas' on June 25.

When asked about the 10 per cent reservation for former Agniveers in the CISE, BSF and CRPF, Khattar said, "Agniveer is a good and successful initiative by the Union government. It allows youth to join the Army, receive training, and become good soldiers and citizens. Nearly 25 per cent of Agniveers will get opportunities for further roles. Some go to the public sector, corporate sector and paramilitary forces. We have already announced that if any Agniveer does not get a job, the Haryana Government will provide them with employment without any exam."

Khattar, who is also an MP from Karnal, accused the Con-

WENT AGAINST ITS SPIRIT

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Manohar Lal Khattar, UNION MINISTER

gress of creating obstacles in the recruitment process, playing with the future of the youth. "We conduct recruitment processes by holding exams. Lakhs of youth participate, but for minor reasons. The Congress approaches the court to halt the recruitment. It could be a conspiracy to defame the government, but the Congress does not care about the future of the youth. Now, the youth understand that the BJP government is providing jobs. We have provided more jobs in our 10-year tenure than the Congress did in its tenure. Several recruitment results will be announced this month. Our total jobs will exceed 1.5 lakh."

Regarding the INLD-BSP alliance, he stated, "In a democracy, all parties have the right to participate in elections as they feel fit. It is their alliance; we have nothing to say about it."

On the Rajya Sabha election in Haryana, he said, "We have the majority, and the Opposition will not even participate."

During the Jan Samvad, nearly 250 complaints related to different departments were registered.



Chief Minister Nayab Singh Saini presides over a Cabinet meeting in Chandigarh on Friday. TRIBUNE PHOTO

Govt formulates IT Saksham Yuva Scheme to give jobs to 5K youth

TRIBUNE NEWS SERVICE

CHANDIGARH, JULY 12

Haryana Cabinet today formulated the IT Saksham Yuva Scheme, 2024, targeting to give jobs to 5,000 youth in the first phase.

The scheme designed by the 'Mission 60,000' announced during the 2024-25 Budget speech aims to give employment to at least 60,000 young individuals from poor families.

Under this scheme, employment will be provided to the youths (graduate/post-graduate applicants) from IT backgrounds who shall undertake the Haryana IT Program (specially designed short-term courses) for the duration of minimum three months and thereafter will be deployed in various Departments/Boards/Corporations/Districts/Registered Societies/Agencies in Haryana or private entities.

The IT Saksham Yuva will be given a monthly remuneration of Rs 20,000 in the first six months and thereafter, Rs 25,000 monthly will be provided from the seventh month onwards by the

OTHER CABINET DECISIONS

- Cabinet accorded approval for the government to take over Amarnath Bhagat Jai Ram Girls College located in Serdha, Kaithal
- The provision of paying a nominal fee for inclusion of name in the electoral roll under Haryana Sikh Gurdwaras Management Committee Rules, 2023, has been removed. Also, now a judge of the high court can be appointed as the chairman of the Haryana Sikh Gurdwara Judicial Commission. Earlier, only a district and sessions judge could be appointed
- Badanpur and Sunderpura villages have been shifted from Uchana tehsil to Narwana tehsil in Jind

indenting entities. In case, any IT Saksham Yuva cannot be deployed, the government will pay an unemployment allowance of Rs 10,000 per month. The government will facilitate in providing employment opportunities to these trained IT Saksham Yuva so that the eligible applicant finds employment.

The prospective skilling agencies under this scheme will be Haryana State Electronics Development Corporation Limited (HARTRON), Haryana Knowledge Corporation Limited (HKCL) and Shri Vishwakarma Skill University (SVSU) or any other agency notified by the government from time to time.

SVSU, being the state uni-

versity, will be responsible for issuing the passing certificates to the candidates, as per the norms fixed by the Haryana Skill Development Mission (HSDM).

The Cabinet also accorded approval to bring an ordinance to further amend the Haryana Village Common Lands (Regulation) Act 1961.

According to the proposed amendment, ownership of land in 'shamlat deh', which was allotted on a lease basis for 20 years under the East Punjab Utilisation of Lands Act 1949 and the said land has been in cultivating possession of the original allottee, transferee or their legal heir, is slated to be excluded from the ambit of 'shamlat deh' with

immediate effect. In addition, it is also proposed that the original lessee, transferee or their legal heir will have to pay an amount to the gram panchayat concerned for the transfer of ownership rights to them.

This amount will be determined by the Collector upon application by the occupant. This will benefit thousands of farmers in the state who have been cultivating such lands for decades, said an official spokesperson.

Furthermore, ownership of such panchayat land will be transferred by sale to the inhabitants of the village who have constructed their houses on or before March 31, 2004, up to a maximum of 500 square yards, including open space, at a rate not less than the market fee. This will enable the panchayats to regularise the old cases where houses have been constructed on panchayat land and, at the same time, lead to income of panchayats from such sale of land, said the spokesperson. It will also end many pending litigations in various courts across the state, added the spokesperson.

CM Saini announces ₹2,400 crore for development works

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PANCHKULA, JULY 12

The state government today announced Rs 2,400 crore, including Rs 900 crore each for urban and rural areas, for various development works in the state. CM Nayab Singh Saini made the announcement during a 'Panchayat Sammelan', which was attended by panches and sarpanches from across the state. The government has also increased the monthly honorarium of sarpanches to Rs 5,000.

Saini said the state had increased the annual budget of panchayats from Rs 600 crore in 2014 to Rs 7,276 crore this fiscal. He said the state had increased the expenditure limit of sarpanches and would provide as much funds for development works as needed. He said the state would spend Rs 2,400 crore on development works in the state. "This includes Rs 900 crore each for works in rural and urban areas. We have provided Rs 118 crore for development and modernisation of SC, BC chaupals."

He announced another Rs 492 crore from the state finance commission for

Sarpanches unhappy with ₹5K honorarium, demand ₹11K

development works, which would be spent through sarpanches. Saini also announced to increase the honorariums of sarpanches and panches.

The state has increased the pension of a zila parishad president from Rs 2,000 to Rs 3,000 and that of vice-president from Rs 1,000 to Rs 1,500. It will provide presidents of panchayat samitis a pension of Rs 2,200, and Rs 1,125 to vice-presidents of panchayat samitis. The pension of sarpanches has been increased from Rs 1,000 to Rs 1,500. It has increased the honorarium of sarpanches from Rs 2,000 to Rs 5,000 and that of panches from Rs 600 to Rs 1600.

The CM's announcement of honorarium for sarpanches led to uproar wherein the gathering demanded that it be increased to Rs 11,000. The CM then asked the sarpanches to send a five-member delegation to discuss the matter at his office.



Sarpanches and panches jostle to get inside the venue of the Panchayat Sammelan in Panchkula on Friday. TRIBUNE PHOTO

Hansi traders observe bandh

HISAR: Hansi town on Friday observed a complete bandh with shopkeepers and traders resorting to strike in protest against the murder of JJP leader Ravinder Saini two days

ago. Meanwhile, Saini was cremated on Friday evening after the family members returned to Hansi after holding a meeting with CM Nayab Saini in Chandigarh. — TNS



Former Deputy CM Dushyant Chautala addresses party workers in Kurukshetra on Friday.

BJP in panic mode, taking hasty decisions: Dushyant

KURUKSHETRA, JULY 12

Former Deputy Chief Minister and JJP leader Dushyant Chautala today said the Nayab Saini-led BJP government was in a panic mode and had been taking hasty decisions.

He was here in Kurukshetra to hold district-level workers meeting in view of the upcoming Assembly elections in Haryana. Speaking to media-persons, Dushyant said: "The U-turns being taken by the Nayab Saini government shows that the BJP is in a panic mode. The government has been changing the decisions of

the Manohar Lal government because the BJP has sensed that the mandate is against it. In panic, the government has been taking hasty decisions, including those on still-plus-4, property ID, panchayat, and Parivar Pehchan Patra."

"The law and order has worsened. Anti-social elements are active in the state. People are being killed. It seems that the government has no control over the police department, and the police have no control over the criminals.

On the INLD-BSP alliance, he said: "It is a well-planned

collusion and soon it will also come to light that on whose direction the collusion has been formed. The JJP is covering all 90 Assembly segments and after covering all segments, we will enter the field. The party workers have been asked to go door to door to strengthen the party."

Addressing the party workers, he said: "We have to work hard for the Assembly elections. I request you to go door to door to make people aware of the work done by the party, and you will see things changing." — TNS

Will launch decisive war against criminals, drug menace: Hooda

DEEPENDER DESWAL

TRIBUNE NEWS SERVICE

HISAR, JULY 11

Former Chief Minister Bhupinder Singh Hooda on Friday said if the Congress came to power in Haryana, they would launch a decisive war against criminals and drug menace in the state.

Addressing a workers meeting in Fatehabad town, he said, "If the Congress government is formed, we will eradicate criminals and drug menace from Haryana. The Congress government will curb crime by improving law and order and protecting the life and property of every citizen."

Hooda said the state was being run by a BJP government of U-turns and flop schemes. "In about 10 years of its regime, none of the schemes of this government proved to be successful and served public interest. Now, the BJP government is taking a U-turn from all earlier decisions," he said.

On law and order, the senior Congress leader said it must be the foremost priority of any government to



Ex-CM Bhupinder Singh Hooda in Fatehabad on Friday. TRIBUNE PHOTO

Ex-CM says law & order will be priority

ensure safety of the lives and property in the state.

Recalling his tenure as CM, Hooda said, "The Congress government had ended the reign of terror of miscreants and gangsters from the state immediately after it came to power in Haryana in 2005. We handed over a safe and devel-

oped Haryana to the BJP in 2014. But the present government has turned the state into a crime state."

Hooda said the Congress has issued a chargesheet of 15 questions against the BJP government and started a new campaign called 'Haryana Maange Hisab'.

BJP plans booth-level outreach across state

SUNJIT DHAWAN

TRIBUNE NEWS SERVICE

CM TO ATTEND BADOLI'S INSTALLATION

ROHTAK, JULY 12

The BJP leadership has prepared a plan as per which state party leaders and office-bearers will visit the 'mandals' and booths across the state and stay with the local workers to motivate them. A decision to this effect was taken at an organisational meeting of the party held at the state BJP headquarters in Rohtak on Friday.

The meeting was chaired by the ruling party's organisation secretary Phanindranath Shar-

ma and attended by state general secretary Suresh Poonia, district president Ranbir Dhaka and other leaders. The exercise is aimed at strengthening the party's base at booth level. As per the party's poll strategists, the state leaders would also get to know the local issues and concerns of the people and

would try to get those resolved. "The state-level leaders and office-bearers will visit all booths in the state from next week and interact with the local workers to strengthen the booths," maintained Sharma.

He stated that as part of the programme, all state office-bearers, MPs, MLAs, former

MPs and MLAs and chairpersons of municipal bodies would visit the booths. "Apart from discussing booth management with workers, they will also contact the prominent residents of the respective areas. This exercise will infuse enthusiasm into the party workers and increase the trust of the local residents in the party," he asserted. The responsibility of the tour programme has been given to former state general secretary Sandeep Joshi and Agro Industries Corporation chairman Bharat Bhushan Middha.

Ready to contest all 90 seats: State AAP chief

ROHTAK, JULY 12

The state president of the Aam Aadmi Party (AAP), Dr Sushil Gupta, has welcomed the grant of interim bail to AAP convener Arvind Kejriwal from the Supreme Court.

Addressing a news conference here today, the AAP leader alleged that the case against Kejriwal was due to political malice. "There is a conspiracy against AAP. The Rouse Avenue Court had maintained that no transaction took

place in the case. This case has nothing to do with Kejriwal at all. But the BJP regime is worried at his increasing popularity and wants to keep him in jail," said Gupta. Questioned about the continuation of their alliance with the Congress in the Assembly poll, the AAP leader said his party was prepared to contest all 90 seats on its own, though a final decision on pre-poll alliance would be taken by the party's national leadership. — TNS

Ummeed Housing Finance Pvt. Ltd. Registered & Corporate office: Unit 809-815, 8th Floor, Tower-A, ENHAR Digital Greens Golf Course Extension Road, Sector-61, Gurugram-122002 (Haryana) CIN:U65922HR2016PTC057984.	
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES Sale notice for sale of immovable assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest act, 2002 under rule 8(5) read with rule 8 (6) of the Security Interest (Enforcement) rule, 2002.	
Notice is hereby given to the public in general and in particular to the borrower (s) and guarantor (s) whose details are given in below mentioned table that the below described immovable property mortgaged/charged to the secured creditor the Physical possession of which has been taken by the Authorised Officer of M/s. UMMEED HOUSING FINANCE PVT. LIMITED secured creditor on 10.07.2024, pursuant to assignment of debt in UHPL will be sold on 20.08.2024 "as is where is", "as is what is", and "whatever there is" for realization of company's dues.	
Description of the immovable property with known encumbrance, if any: all that part and parcel of property pr bearing uld id no.059320WS4M45XLR0366, measuring 210.56 sq. mts. situated at Village Bilona Tehsil Assandh District Karnal Haryana vide transfer deed bearing vaskia no. 2492/1 dated 13.07.2021 in sro Assandh. bounded as:- East- House of Gurpartap Singh S/o Harday Singh, West-House of Gurdeep Singh S/o Mahal Singh, North- House of Gurdeep Singh S/o Mahal Singh & Delar S/o Subhag, South- Street.	
BORROWER / S & GUARANTOR / S NAME & ADDRESS	1. DATE & TIME OF AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE: TIME OF THE PROPERTY INSPECTION
1. Pardeep Singh S/o Swaran Singh (Borrower) 2. Manpreet Kaur W/o Pardeep Singh (Co-borrower) Both Above Residing at:- H.no. 97 Balona (72) Karnal, Haryana 132039 Also At: Holambi Khurd Balona Assandh Karnal Haryana 132039 Lan. No. LKXRN04123-240026853 Total Amount Dues Of Rs.1069,139/- as on 09.07.2024 + Further Interest and other charges from 10.07.2024	1) Auction Date: 20.08.2024 between 12:00 pm to 1:00 pm with Unlimited extension of 5 minutes. 2) Last date of submission of EMD with KYC is 16.08.2024 upto 7:00 p.m. (IST) 3) Date of inspection: 14.08.2024 Between 11:00 am to 4:00 pm (IST)
	1. RESERVE PRICE 2. END OF THE PROPERTY 3. BID INCREMENT
	Reserve Price:- Rs. 14,90,000/- Earnest Money Deposit:- Rs. 1,49,000/- Bid Increment:- Rs.15,000/- & in such multiples.
Place: Gurugram, Haryana Date: 13.07.2024	
Authorised Officer, Mr. Gaurav Tiwari 9650055701 Ummeed Housing Finance Pvt.Ltd.	
FORM B PUBLIC ANNOUNCEMENT [Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016] FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. SOHRAB SPINNING MILLS LIMITED	
PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	M/S. SOHRAB SPINNING MILLS LIMITED
2. Date of Incorporation of Corporate Debtor	18-07-1989
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies (Chandigarh) under the Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U17115PB1989PLC009524
5. Address of the registered office & principal office (if any) of Corporate Debtor	Nabha Road, Malerkotla, Distt. Sangrur, NA, Punjab, India.
6. Date of closure of Insolvency Resolution Process	January 09, 2024
7. Liquidation commencement date of Corporate Debtor	Order pronounced on July 03, 2024 (Order received on July 5, 2024)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Rajesh Mehru Regn. No: IBB/PA-001/IPP-02663/2022-2023/14082
9. Address and Email of the liquidator as registered with the Board	#2761/II, Gurdar Nagar, Ludhiana, Punjab - 141001 Email: rajesh_mehru@yahoo.co.in
10. Address and e-mail to be used for correspondence with the liquidator	#2761/II, Gurdar Nagar, Ludhiana, Punjab - 141001 Email: rajesh_mehru@yahoo.co.in
11. Last date for submission of Claims	August 3, 2024
Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, has ordered the commencement of liquidation of the M/s. Sohrab Spinning Mills Limited on July 3, 2024 (Order received on July 5, 2024).	
The stakeholders of M/s. Sohrab Spinning Mills Limited are hereby called upon to submit their claims with proof on or before August 3, 2024, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.	
Submission of false or misleading proof of claims shall attract penalties.	
Rajesh Mehru Liquidator of M/s Sohrab Spinning Mills Limited Date : 09.07.2024 Place : Ludhiana, Punjab	
Regn. No: IBB/PA-001/IPP-02663/2022-2023/14082 AFA valid upto: 30.06.2025	